

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-2310/2018

New Delhi, this the 13th day of July, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)

Kamal Chowdhery,
s/o late Maheshwari Prasad Chowdhery,
R/o E-269, Grater Kailash-2,
New Delhi-110048. ... Applicant

(through Sh. A.K. Behera)

Versus

1. Ministry of Consumer Affairs, Food and Public Distribution,
Department of Consumer Affairs,
Through Secretary
12/A, Jam Nagar House, New Delhi.
2. Ministry of Defence,
Office of the Controller General of Defence Accounts,
Through Financial Advisor Defence Services,
Ulan Batar Marg, Palam, Delhi Cantt-110010. ... Respondents

(through Sh. Hanu Bhaskar)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

This OA is filed challenging the order dated 10.05.2018 through which the applicant was placed under suspension. Several grounds are urged in challenge to the said order. During the course of hearing, it emerged that the applicant submitted an appeal to the respondents on 18.06.2018 feeling aggrieved by the order of suspension. We are of the view that the applicant has to await the outcome of the appeal and at the same time, the appellate authority be required to dispose of the same at the earliest. Incidentally, the applicant has also challenged an order dated 09.05.2018 through which he was

kept on compulsory waiting. This, naturally, depends on the outcome of the appeal filed against the order of suspension.

2. Therefore, the OA is disposed of directing respondent no. 1 to consider the appeal submitted by the applicant on 18.06.2018 and pass appropriate orders thereon, within a period of two months from the date of receipt of certified copy of this order. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/